

- (v) Government of India's reply thereto (dated the 17th April, 1962);
- (vi) Government of India's protest dated the 18th April, 1962 regarding violation of territory by Chinese near Longju in January, 1962;
- (vii) Chinese protest dated the 20th March, 1962, alleging violation of their air space by Indian aircraft;
- (viii) Government of India's reply dated the 19th April, 1962 rejecting the Chinese note above;
- (ix) Chinese note dated the 20th March, 1962 regarding violation of Indian air space by the Chinese aircraft;
- (x) Government of India's reply dated the 23rd April, 1962;
- (xi) Chinese note dated the 22nd March, 1962 regarding India-China boundary question;

[Placed in Library. See No. LT-59/62].

- (xii) Government of India's reply dated the 30th April, 1962.

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1962 published in Notification No. S.O. 1052, dated the 7th April, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-60/62].

NOTIFICATIONS UNDER CENTRAL SILK BOARD ACT AND COFFEE ACT, ANNUAL REPORT OF HINDUSTAN INSECTICIDES AND REVIEW OF ITS WORKING

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): I beg to lay on the Table a copy each of the following papers:—

- (i) The Central Silk Board (Amendment) Rules, 1962 published in Notification No. G.S.R. 472, dated the 14th April, 1962, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-61/62].
- (ii) The Coffee (Amendment) Rules, 1962 published in Notification No. G.S.R. 498, dated the 19th April, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-65/62].
- (iii) (a) Annual Report of the Hindustan Insecticides Ltd., New Delhi, for the year 1960-61 lang with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-63/62].

NOTIFICATION UNDER MINIMUM WAGES ACT

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): I beg to lay on the Table a copy of Notification No. S.O. 280, dated the 27th January, 1962 making certain amendment to S.O. No. 2838, dated the 16th November, 1960, under section 30A of the Minimum Wages Act, 1948. [Placed in Library. See No. LT-64/62].

NOTIFICATIONS UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Na skar): I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Displaced Persons (Compensation and Rehabilitation)

[Shri P. S. Naskar]

Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

- (i) G.S.R. No. 1454, dated the 9th December, 1961.
- (ii) G.S.R. No. 1480, dated the 16th December, 1961.
- (iii) G.S.R. No. 1538, dated the 30th December, 1961.
- (iv) G.S.R. No. 96, dated the 20th January, 1962.

Wages Act, 1948. [Placed in Library. See No. LT-64/62].

PARLIAMENTARY COMMITTEES—SUMMARY OF WORK

Secretary: Sir, I lay on the Table a copy of the *Parliamentary Committees—Summary of Work* pertaining to the period 1st June 1961 to 31st March 1962.

12.13 hrs.

BUSINESS ADVISORY COMMITTEE
FIRST REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

“That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 1st May 1962”.

Mr. Speaker: The question is:

“That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 1st May 1962”.

The motion was adopted.

12.14 hrs.

MOTION ON ADDRESS BY THE
PRESIDENT—*contd.*

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by Shri Harish Chandra Mathur and seconded by Shri Bhagwat Jha Azad on the 26th April 1962, namely:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 18th April 1962”.

and amendments moved thereon.

The debate was concluded yesterday. I will now request the hon. Prime Minister to reply.

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Mr. Speaker, Sir, on many occasions we have considered such motions of thanks to the President for the Addresses which he has been pleased to deliver to the joint sessions of both Houses of Parliament. This present occasion has a special significance and a certain element of sadness about it, because this is the last Address that the President has delivered to this Parliament. Many hon. Members have drawn attention to it, and I should also like to add a sentence or two in tribute and homage to our President for his high dignity and simplicity and his keeping up of the traditions of his high office and of our Constitution during the 12 or 13 years that he has presided over this nation. It is no small matter for any one, however able he might be, to discharge the functions of the President of India. People may think that he is a constitutional President which, of course, he is. Nevertheless, it is a matter of great importance how even a constitutional head of a State discharges his functions. It adds to the dignity of the nation, or takes away from it. In India where we have been during the last 13 years or more than that passing through this big period of change, it is all the more important what kind of President we had, and it was our extreme good fortune that we could have a President who combined in himself the